

Mandsaur district of Madhya Pradesh due to imminent crisis of drinking water as a result of the districts drinking Water schemes pending for Central Governments disposal and approval.

SHRI RAM TAHAL CHOUDHARY (Ranchi): Mr. Speaker, Sir, I request that the following may be included in the next week's list of business:

1. Grant of Rs. 380 crores more to the H.E.C. factory of Ranchi as per the report of BFIR and provision of employment and appointment orders in the said factory to the displaced and the dependents of widows.
2. The Central Government may take over and expedite the incomplete work of the multipurpose Swarn Rekha Project Chandil P. Singhbhum and immediately provide employment to the displaced families, rehabilitate them and grant compensation to those who have not been compensated and also conduct a high level inquiry into the working of the project.

SHRI VILASRAO NAGNATHRAO GUNDEWAR (Hingoli): Mr. Speaker, Sir, I would like to submit that on 9th October, 1994, I left Gangakher in district Parbhani at 9.30 p.m. for my home. At that time the local Shiv Sena Activist... and some of his associates made an assault on me. They tried to strangle me and there is an injury mark at my throat. They attacked me with iron rods and stones. The driver of my car was also injured and window panes broken. An inquiry should be conducted to identify the hand behind it and then Shiv Sena's ... Those who attacked me were welcome there. A thorough inquiry should be conducted into it and I should be given protection so that such incident does not recur. Now, election process is on there and there is every apprehension of violence and bunglings. Therefore, I request you to give me protection.

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, I am on a point of order that he name... here.

[English]

MR. SPEAKER: The name will not go on record.

[Translation]

SHRI RAM NAIK: The way he has changed party affiliation has provoked people... (Interruption)

[English]

MR. SPEAKER: That is not a point of order.

[Translation]

SHRI RAM NAIK: But my point of order is that in view of all these things, he should mend his behaviour in future. You have mentioned my point of order...(Interruption)

SHRI RAM VILAS PASWAN (Rosera): A Member

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of Parliament should be protected no matter to which party he belongs....(Interruptions)

SHRI RAM NAIK: I want to say that it is not good to level allegations on such person who cannot come to this House and exonerate himself.

SHRI VILASRAO NAGNATHRAO GUNDEWAR: I have been attacked at Navakhera. The assailant has been felicitated... (Interruptions)

[English]

MR. SPEAKER: Now the Bill is to be introduced.

12.40 hrs.

[English]

Election Commission (Charging of Expenses on the Consolidated Fund of India) Bill"

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to move for leave to introduce a Bill to provide for charging of expenses of Election Commission on the Consolidated Fund of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for charging of expenses of Election Commission on the Consolidated Fund of India."

The Motion was adopted.

SHRI H.R. BHARDWAJ: I introduce@ the Bill.

12.42 hrs.

[English]

Statutory Resolution Re: Disapproval of the Industrial Development Bank of India (Amendment) Ordinance and Industrial Development Bank of India (Amendment) Bill—Contd.

MR. SPEAKER: I think, this is the Bill which has already been taken up for consideration. Shri Vijay Naval Patil has to continue his speech. Is he here? I think, he is not here.

Well, may I request the hon. Members that there are one or two points which the hon. Members make take into consideration. There is a Supplementary Demands for Grants of Railways. I was informed by the Minister of Railways that the Supplementary Demands which are before the House were discussed last time in detail. The only thing is that they could not be put to the vote of the House. If that is so, then again the discussion need not take place.

[Translation]

SHRI RAM NAIK (Bombay North): You can see the record. But the supplementary demands presented here have not been discussed. I have to say something on supplementary demands and discussion on them can't be avoided.

[English]

MR. SPEAKER: The point I am trying to make is that if the discussion has taken place, it should not be